

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1719/94

New Delhi, 26.8.1994

CORAM :

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

THE HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

K. S. Sen S/O B. S. Sen,  
R/O C-II, 2nd Floor,  
Police Post Jungpura Extension,  
New Delhi - 110014.

... Applicant

By Advocate Shri D. P. Avinashi

Versus

1. Union of India through  
Commissioner of Police,  
PHQ I.P. Estate,  
New Delhi.

2. Addl. Commissioner of Police  
(Operations), Delhi, PHQ,  
I.P. Estate, New Delhi.

3. Dy. Commissioner of Police  
D.E. Cell (Vigilance) Delhi,  
P.S. Defence Colony, New Delhi.

... Respondents

O R D E R (ORAL)

Shri S. R. Adige, Member (A) -

Shri D. P. Avinashi, learned counsel for the  
applicant present and heard.

2. We brought it to the notice of the learned counsel  
that as the applicant's appeal to the Commissioner of  
Police was filed as recently as 12.7.1994, which is  
still pending, this application is clearly premature.

3. Shri Avinashi accordingly sought permission to  
withdraw this application with liberty to file a fresh  
application, if any grievance survives after the  
departmental remedies were exhausted.

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3. The prayer to withdraw this O.A. is allowed  
with liberty granted as aforesaid.

*Lakshmi Swaminathan*  
( Mrs. Lakshmi Swaminathan )

Member (J)

*Adige*  
( S. R. Adige )

Member (A)

/as/